

W.P.No.22640 of 2021

THE HON'BLE CHIEF JUSTICE
and
P.D.AUDIKEVALU, J.

(Order of the Court was made by the Hon'ble Chief Justice)

The present petition pertains to the wanton setting up of statues of political leaders on government land or at public places. The present petition has been inspired by an order dated January 31, 2018 passed in S.L.P.(Civil) No.8519 of 2006.

2. The relevant order refers to previous directions issued by the Supreme Court and also provides that the implementation of the directions issued by the Supreme Court "should be supervised by the concerned High Courts". The order records that the High Courts should ensure implementation of the directions of the Supreme Court in an effective manner.

3. Mr.Muthkumar, learned Government Pleader, takes notice on behalf of respondents 1 to 6. Issue notice to the seventh respondent. Private notice is also permitted.

4. The Chief Secretary should indicate the steps taken in terms of the Supreme Court directions and the manner in which statues that have been put up at public places in contravention of the directions or in violation of Government notifications issued in this State would be brought down. The Chief Secretary's affidavit should also indicate how the directions issued by the Supreme Court in such regard have been communicated to local officials of Municipalities, Corporations, Panchayats and even to revenue officials, including Collectors at the district level and Block Development Officers.

5. Such affidavit should be filed four weeks hence. Let the matter appear a fortnight thereafter.

6. List on 15.12.2021.

सत्यमेव जयते

(S.B., CJ.) (P.D.A., J.)
27.10.2021

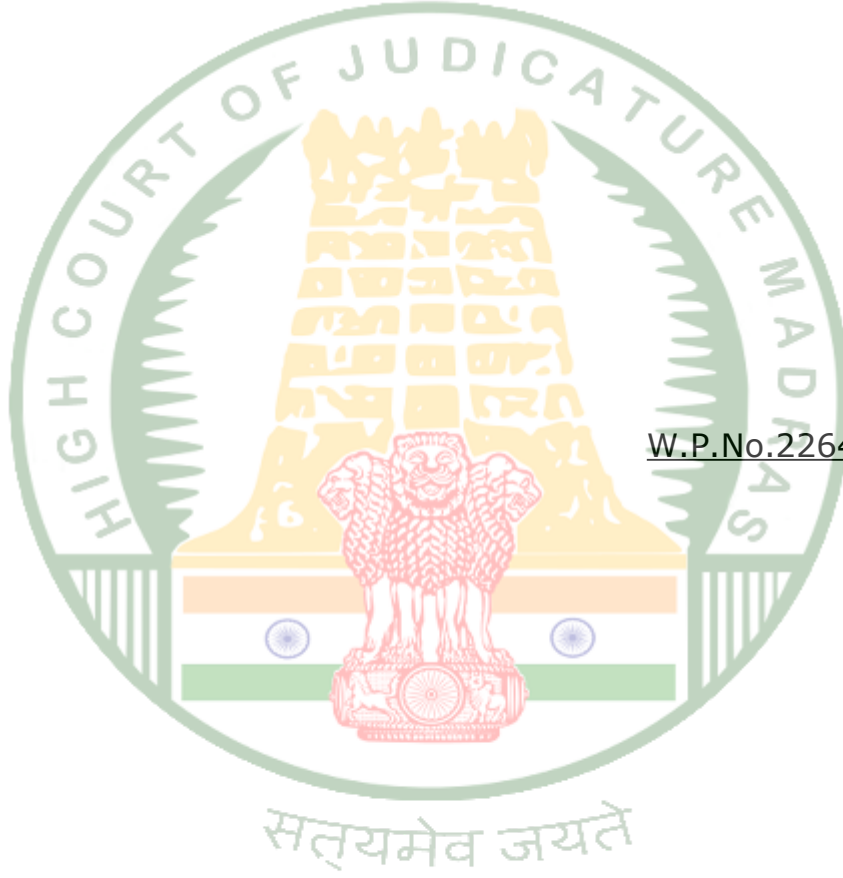
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